

**Central Administrative Tribunal
Principal Bench
New Delhi**

OA No.90/2018

New Delhi this the 9th day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Praveen Mahajan, Member (A)**

Indu Arora
[age-45 years 'A' Grade Nurse]
W/o Shri Ravinder Arora
R/o -171, 1st Floor
Gali No.3,
Indra Nagar
Near Adarsh Nagar Metro Station
Delhi – 110 033. Applicant.

(By Advocate:Shri Pranav Kumar)

Versus

1. The Government of NCT Delhi
Through its Secretary
Health Department
9th Level, A-Wing & PW
IP Extension,
Delhi – 110 002.
2. Chief Medical Officer
GLM Hospital
Ajmeri Gate
Delhi. Respondents

(By Advocate:Shri R.N.Singh)

ORDER (ORAL)

By Hon'ble Mr. Justice Permod Kohli,

Notice.

2. Shri R.N.Singh, learned counsel accepts notice for the respondents.

3. The applicant is working as 'A' Grade Staff Nurse in Hindu Rao Hospital. The short grievance of the applicant is that the pay of the Staff Nurses in the same category has been fixed higher than the applicant. The claim of the applicant for fixation of higher pay at par with her juniors has not been considered despite representations at Annexure A-2 and A-3. The applicant has also served legal notice dated 08.09.2017 (Annexure A-4) but no decision has been taken till date.

4. We dispose of this OA , at the admission stage, without going into the merits of the case, with a direction to the respondents to examine the aforesaid legal notice dated 08.09.2017 and other representations and dispose of the same by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

(Praveen Mahajan)
Member (A)

(Justice Permod Kohli)
Chairman

